

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:2251

ANSWERED ON:22.07.2004

BLACKMARKETING OF RAIL TICKETS

Adhalrao Patil Shri Shivaji;Baitha Shri Kailash;Singh Dr. Ajit Kumar

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government is aware that the passengers are facing a lot of inconvenience in getting rail tickets/ reservation due to the complicity between railway officials and touts engaged in black marketing of rail tickets;

(b) if so, whether despite a number of raids, no effective check could be put on this menace;

(c) if so, whether the Government propose to revive the existing provisions to check the illegal reservation; and

(d) if so, the details thereof alongwith the steps taken by the Government to identify and check the racket involved in this practice?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU)

(a): Some cases have come to notice.

(b): No, Sir.

(c) & (d): Review of provisions of the Railways Act/Rules is a continuous process and necessary action as warranted is taken as and when required. However, regular and surprise checks are conducted by Commercial and Vigilance Departments in association with Government Railway Police and Railway Protection Force Personnel to curb the activities of touts/anti-social elements. Those apprehended are taken up under provisions of Law. Action is also taken against officials found conniving with touts etc under Disciplinary and Appeal rules.